



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 3rd OF DECEMBER, 2025

SECOND APPEAL No. 3076 of 2025

FAITH BUILDERS AND DEVELOPMENT PVT. LTD.

Versus

SMT. SEEMA SHARMA

Appearance:

Mohd. Aadil Usmani - Advocate for appellant.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

I.A.No.25067/2025

This is an application on behalf of appellant seeking conversion of the Second Appeal into a Misc. Second Appeal in accordance with Chapter 2 rule 12(A) of M.P. High Court Rules, 2008.

Since notice has not yet been issued and as per said Rule only a MSA lies against an order passed by the M.P. Real Estate Appellate Tribunal, leave is granted.

Registry is directed to register this Second Appeal as a Misc. Second Appeal and list before the Roster Bench.

Appellant shall carry out the necessary amendment in the paper book.

S.A.No.3076/2025



The Second Appeal be shown as disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

VPA

(VINAY SARAF)
JUDGE